

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJAMAN BEHERA): IDPL has reported that the stocks of imported Vitamins as on 1st April, 1987 were 'NIL'.

**setting up of a competitive organisation for finding oil**

1244. SHRI MENTAY PADMANABHAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether after Bombay High, Government will consider organising a competitive organisation to venture for oil in view of the failure of ONGC to find any productive oil fields;

(b) what steps are being taken to keep the public informed of the total cost of exploration for oil by ONGC since 1976 annually; and

(c) what are the details of such investment by ONGC from 1976 upto the current year?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) After the discovery of Bombay High, ONGC have discovered commercially exploitable oil gas in a number of prospects in Bombay offshore, Upper Assam, Assam-Ara-kan fold belt, Krishna-Godavari and Cauvery basins. New reserves have been established and oil and gas production has also increased. Government have no plans to set up any other Public Sector Undertaking for oil exploration and production, and ONGC and Oil India Ltd. will continue with their exploration and production activities.

(b) The Annual Report and Annual Accounts of ONGC are placed before both Houses of Parliament every year. These reports include statements showing the financial position for the past years. They also indicate investments in the exploratory efforts.

(c) The total expenditure on geoscientific surveys, exploratory and development drilling during the years from 1975-

76 to 1988-89 of ONGC has been as under:—

(Rs./Crores)

Surveys . . . . .	671.72
Development drilling . . . . .	2103.69
Exploratory drilling. . . . .	2859.71

The annual accounts for the year 1989-90 are yet to be finalised.

**Action against Indian Express Group of Newspapers under companies Act**

1245. DR. RATNAKAR PANDEY:  
SHRI SURESH PACHOURI:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 537 given in the Rajya Sabha on 27th February, 1989 and state:

(a) whether the Chief Metropolitan Magistrate, Economic Offences; Madras has since decided the case under section 187C of the Companies Act filed by the Registrar of Companies, Bombay, against Indian Express Group of Newspapers; and

(b) if so, what are the details thereof?

MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No, Sir.

(b) Does not arise.

**Discrimination between male and female employees of Air India, Indian Airlines and Vayudoot**

1246. SHRI RAJUBHAT A. PARMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it was the policy of the previous Government not to discriminate between the male and female employees of Air India, Indian Airlines and Vayudoot;

(b) whether Air India have recently confined an Air hostess to ground duty in violation of this policy; and